

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. M.A. 537/2020
IN
C.P.(IB) -1864(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.07.2021**

NAME OF THE PARTIES: Reliance Asset Reconstruction Company Ltd.

V/s

Narendra Plastic Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner/FC, Mr. Nikhil Rajani and counsel for the
Respondent/CD, Mr. Dinyar Madan are present through virtual hearing.

Counsel appearing for the FC requested time for addressing argument, time
is extended till 02.08.2021 with a direction both parties shall address their
arguments on the next date. Failing which matter would be decided as per the
material available on the record.

List the matter on 02.08.2021 for arguments. High on board.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)